

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7615
ANSWERED ON:16.05.2002
CIRCUIT BENCH OF CALCUTTA HIGH COURT AT JALPAIGURI
PRIYA RANJAN DASMUNSI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have finalised the Circuit Bench of Calcutta High Court at Jalpaiguri and gave necessary clearance ;
- (b) whether the Government are aware that the infrastructure for setting up of High Court Circuit Bench is ready ;
- (c) if so, the reasons for delay in setting the Bench; and
- (d) the time by which the Bench is likely to be established ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) The Government of West Bengal and the Calcutta High Court have recommended for establishing a Bench of the Calcutta High Court at Jalpaiguri. Before considering the proposal further, the State Government was requested in August 2001 to indicate the time-frame within which infrastructural facilities required for establishment of the High Court Bench at Jalpaiguri would be completed to the satisfaction of the Calcutta High Court They were also requested to convey their agreement to bearing the entire expenditure on the proposed Bench.

The Government of West Bengal have, in response, requested the Government of India for funds to meet the cost of Court building, residential accommodation of Judicial Officers/Judges covering High Court and Subordinate Courts. According to the present practice, construction of a new Building for Bench of a High Court is not covered under the existing Centrally Sponsored Scheme. As the proposal involves Parliamentary legislation, it is not possible to give a time frame by which a final decision can be taken.